## C.P.No 383/99

IN

DA No. 73/99

New Delhi: Dated this the 30 day of APRIL ,2001.
HON'BLE MR.S.R.ADIGE, VIOE CHAIRMAN (A).
HON'BLE DR.A.VEDAVALLI, MEMBER (J)

V.p.Sharma Solo Shri O.p.Sharma Ro E-150, New Vijay Nagar Chaziabad (Up)

...Petitioner

(By Advocate: Shri S.K. Gupta)

## Versus

- 1. Shri Omesh Sehgal Chief Secretary Govt of NCT of Delhi 5, Sham Nath Marg Delhi
- 2. Shri S.K. Bheri, Chief Fire Officer, Delhi Fire Service, Connaught Circus, New Delhi-1

Respondents

(By Advocate: Shri Vijay Pandita)

## ORDER

## S.R.Adige, VC(A):

Heard both sides on CP No.383/99 alleging contumacious non-compliance of the Tribunal's order dated 14.7.99 in OA No.73/99.

The short question for adjudication is whether respondents by not paying interest @ 15% p.a on arrears on account of increments from March, 1991 till the date of actual payment (it is not denied that arrears of increment till March, 1991 as well as interest @ 15% p.a. which had accrued on those arrears till March, 1991 have been paid to applicant) have committed contempt of Court or not.

3. In the absence of any specific direction in the Tribunal's order dated 14.7.99 to pay applicant

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interest @ 15% p.a. on the arrears of increment from March, 1991 till the actual date of payment, it cannot be said that respondents have deliberately, wilfully, and wantonly and contumaciously disobeyed the Tribunal's order dated 14,7,99 to justify contempt action against respondents.

4. Giving liberty to applicant to agitate his grievance seperately in accordance with law if so advised, the CP is dropped. Notices discharged.

( DR.A. WE DAVALLI )
MEMBER (J)

(S.R.ADIGE) VICE CHAIRMAN(A)

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